



Of India, Lok Nayak Bhavan,  
Khan Market, New Delhi-110003.

... Respondents

### **ORDER (ORAL)**

Heard learned counsel for the applicant.

2. It is submitted that the applicant Smt. Kelawati Devi is the widow of Sh. Jai Prakash Giri Shastri, who was working as Regional Director in Dattopant Thengadi National Board for Workers Education, respondent no. 2. Learned counsel submits that the applicant is not being paid retiral benefits as per order dated 28.05.2008 (Annexure A/1). The applicant has made representation before respondents stating her case and requesting them to consider the relief mentioned for grant of retiral benefits. But so far no action has been taken on her representation.
3. Under the circumstances, without going into the merits of the case, the OA is disposed of at the admission stage itself by directing the respondents to consider the representation of the applicant dated 14.08.2018(Annexure A/14) and to take a decision on the same, within ninety days from the date of receipt of a certified copy of this order, by passing a self-contained and speaking order. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

/ns/